

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 263/MP/2024**

Subject : Petition under Section 79(1)(b) of the Electricity Act, 2003 read with Article 10 of the Case-1 long-term Power Purchase Agreement dated 27.11.2013 along with addendum No. 1 dated 20.12.2013, as well as the order of this Commission dated 13.8.2021 in Petition No. 6/SM/2021 and Order dated 8.1.2024 in Petition No. 261/MP/2022, seeking approval of the final capital cost of the De-NOx system and the Auxiliaries and determination of the supplementary tariff on account of the same.

Petitioner : Dhariwal Infrastructure Limited (DIL)

Respondent : TANGEDCO

Date of Hearing : **7.1.2025**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member

Parties Present : Ms. Divya Chaturvedi, Advocate, DIL  
Ms. Srishti Rai, Advocate, DIL  
Ms. Anusha Nagarajan, Advocate, TANGEDCO  
Shri. Rahul Ranjan Rai, Advocate, TANGEDCO

**Record of Proceedings**

At the outset, the learned counsel for the Petitioner sought two weeks' time to file its rejoinder to the reply filed by the Respondent. The learned counsel for the Respondent prayed that it may be granted some time to file its reply to the additional affidavit dated 3.1.2025 filed by the Petitioner. This was accepted by the Commission.

2. Accordingly, the Commission adjourned the hearing of the petition and directed as under:

(a) The Respondent is permitted to file its reply to the additional affidavit filed by the Petitioner, on or before **5.2.2025**, after serving a copy to the Petitioner, who may file its rejoinder as stated above, by **17.2.2025**. Pleadings shall be completed by the parties within the due dates mentioned above.

3. The Petition shall be listed for hearing on **19.3.2025**.

**By order of the Commission**

**Sd/-  
(B. Sreekumar)  
Joint Chief (Law)**

